

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

R.P.No. 60/95

in

OA.NO. 61/95

10

Shri Vishwambhar Singh

... Applicant

V/S.

The Administrator of U.T. of
Daman and Diu & 3 Ors.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande

Hon'ble Member (A) Shri P.P.Srivastava

Tribunal's Order by Circulation

Dated: 25.7.95

(PER: P.P.Srivastava, Member (A))

This Review Application brings out that an error has ~~been~~ crept in inadvertently on page No. 1, para 2 of the judgement. The sentence which needs correction, according to the review petition, has been quoted in Para 4 of the Review Petition and reads as under :-

"By the judgement delivered on 23.6.1994 the Tribunal observed that wrong criteria of seniority-cum-fitness was adopted. The only criterion should have been seniority-cum-fitness."

According to the applicant, the wording should be 'Seniority-cum-merit' and not 'Seniority-cum-fitness' in the above sentence. We have considered the above pleadings of the review petitioner and in our view the sentence was meant to read as under :-

"By the judgement delivered on 23.6.1994 the Tribunal observed that wrong criteria of seniority-cum-merit was adopted. The only criterion should have been seniority-cum-fitness."

.. 2/-

26

By this change, however, nothing substantial gets modified. This is only a correction of a typographical error. While permitting it, we are of the view that nothing substantial has been brought out in the review petition which will warrant any review. The review petition is, therefore, without any merit and the same is dismissed in-lemini.


(P.P. SRIVASTAVA)

MEMBER (A)


(M.S. DESHPANDE)

VICE CHAIRMAN

mrj.